

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/TT/2017

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for two assets under "ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)" in Northern Region.
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 Others

Petition No. 215/TT/2017

- Subject** : Petition for determination of tariff for the year 2017-18 in respect of RVPNL owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the PoC transmission charges in accordance with the 2014 Tariff Regulation and 2010 Sharing Regulations and its subsequent amendment.
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 Others
- Date of Hearing** : 29.5.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Parties present** : Shri Shubham Arya, Advocate, RRVPNL
Ms. Pallavi Saigal, Advocate, RRVPNL
Ms. Anumeha Smiti, Advocate, RRVPNL

Record of Proceedings

The order in the instant petition was reserved on 6.2.2024. However, the order could not be issued prior to Shri P. K. Singh, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that the pleadings have been completed in the matter, and arguments were heard. He submitted that APTEL has remanded both matters for consideration of the useful life of the transmission lines as 35 years instead of 25 years and allowed the tariff as per ARR Methodology as considered by the State Government.



3. Further, the learned counsel for the Petitioner requested that the ARR methodology approved by the State Commission be considered. The Petitioner has provided all the data available as per the ARR methodology in both the petitions.

4. None made an appearance on behalf of the Respondents.

5. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following information on an affidavit by 7.6.2024, with an advance copy to the Respondents:

(a) The Petitioner has filed a petition before RERC for approval of the Investment Plan for FY 2014-15 wherein the cost of 220 kV D/C Aau-Baithwasia line and 220 kV Baithwasia-Bhawad line is mentioned as ₹1862.33 lakh and ₹1372.81 lakh. Submit the capital cost finally approved by RERC in respect of the following lines:

- (i) 220 kV D/C Aau-Baithwasia line
- (ii) 220 kV Baithwasia-Bhawad line
- (iii) 220 kV S/C Bhadla-Bap line

(b) Auditor's Certificate of the actual capital cost of the above-mentioned transmission lines.

6. The Commission further directed the Petitioner to adhere to the timeline and observed that no extension of time will be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

